

(3) (4)

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH  
NEW DELHI

O.A. No. 634/91      New Delhi, dated the 9th August, 1945

HON'BLE MR. S.R. ADIGE, MEMBER (A)

HON'BLE DR. A. VEDAVALLI, MEMBER (J)

Shri Roshan Lal,  
S/o Shri Bemassi Dass,  
Qr. No. T-4-A, Out House,  
Railway Station,  
Delhi Sarai Rohilla.  
Delhi.

.... APPLICANT

By Advocate Shri G.D.Bhandari.

VERSUS

1. Union of India through  
the General Manager,  
Northern Railway,  
Baroda House, New Delhi.

2. Divisional Railway Manager,  
Northern Railway,  
State Entry Road,  
New Delhi.

3. Traffic Inspector,  
Northern Railway,  
Jakhali (Haryana).  
....

RESPONDENTS

ORDER (ORAL)

BY HON'BLE MR. S.R. ADIGE, MEMBER (A)

Applicant's counsel Shri G.D.Bhandari prays for  
to withdraw this O.A. as the relief claimed for has  
been granted to the applicant. Prayer is allowed.

2. This O.A. is dismissed as withdrawn.

(DR. A. VEDAVALLI)  
MEMBER (J)

(S.R. ADIGE)  
MEMBER (A).

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